

GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO. 1229  
ANSWERED ON 14.12.2022

**Blast in Coal Mines**

†1229. SHRIMATI BHAVANA PUNDALIKRAO GAWALI

Will the Minister of Coal be pleased to state that:

- (a) the details of the number of houses in the villages adjacent to mines damaged due to the blast in the coal mines;
- (b) whether the Government has given any compensation to the families of the victims and if so, the details thereof including the number of families deprived of the said compensation along with the reasons therefor;
- (c) the details of the norms adopted for fixing the amount of compensation including the grounds for providing compensation to the owners of damaged property; and
- (d) the effective steps taken by the Government to resolve the said problems?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

(a): No houses in the villages adjacent to mines are reported to have been damaged due to the blast in the coal mines in Coal India Limited, The Singareni Collieries Company Limited or NLC India Limited.

(b) and (c): Dose not arise in view of reply to question (a) above.

(d): In order to prevent damages to houses in the villages adjacent to mines due to the blast in the coal mines, following measures are taken by the coal companies:

- i. Controlled blasting techniques are being practiced in the opencast mines in order to minimize the vibrations due to blasting and keeping them within the permissible limit as per DGMS guidelines.
- ii. Scientific Study is conducted as required under Regulation of CMR 2017, where any permanent building/house or structure not belonging to the owner lies within the danger zone (i.e. within 500m from site of blasting) and the conditions stipulated are ensured to prevent damage likely to be caused due to blasting.
- iii. All the operations related to deep hole blasting in the opencast mines is practiced, complying with the stipulations of CMR-2017 & DGMS (Tech) Circular No. 7 of 1997, DGMS Circular No. 3 of 1980 and DGMS Circular No. 4 of 1983 and the conditions specified in the Gazette notification GSR 985(E) dated 1st October 2018 under Regulation 194 of Coal Mines Regulations 2017.

- iv. Blasting operations are carried out under direct personal supervision of an Assistant Manager having First Class certificate of competency with specially trained supervisors and workers in accordance with the guidelines and directions of the Mine Manager.
- v. Ground vibration of all the deep-hole blasts is monitored by suitable instrument designed for the purpose.
- vi. If any village exist nearby, blasting is done in controlled manner so as to keep the vibration within permissible limit.
- vii. Mechanical rock breaker, ripper are used for rock breakage instead of blasting near habitants.
- viii. Seismographs instruments are used during blasting operation for monitoring the Blast Induced Ground Vibration.

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